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PATNA HIGH COURT

NOTIFICATION

The 21st September 2016

ADDENDA AND CORRIGENDA TO PATNA HIGH COURT RULES, 1916
(Fifth Edition) C.S. No.160

No.X-07-2016-425R/Rules—Amendment is made in Rule-3(i) & (ii) and 24(v) of Part II, Chapter III of the Patna High Court Rules, 1916 with immediate effect:-

Existing rules as per Patna High Court Rules, 1916	The Rule so amended shall be read as follows:-
3.(i) The facts stated in every petition shall be verified either by solemn affirmation or on oath of the petitioner, or by a separate affidavit annexed to the petition-the solemn affirmation of oath being made in every case before a Commissioner for Affidavits or other officer appointed for the purpose.	3. (i) The facts stated in every petition shall be verified either by solemn affirmation or on oath of the petitioner, or by a separate affidavit annexed to the petition.
3.(ii) Affidavits may also be filed in support of facts brought to the notice of the Court otherwise than by petitions referred to in Sub-rule (i). The solemn affirmation or oath required for such affidavits shall also be made before the Commissioner for Affidavits or other officer appointed for the purpose.	3(ii) Affidavits may also be filed in support of facts brought to the notice of the Court otherwise than by petitions referred to in Sub-rule (i).
	(iii) The solemn affirmation or oath required for such affidavits shall also be made before the Commissioner for Affidavits or other officer appointed for the

	purpose that includes the Commissioner or any Officer appointed for that purpose by the Supreme Court or any of the High Courts.
<p>24(v) Such on(sic) an Oath Commissioner may charge a remuneration of Rs.10.00 for each affidavit and shall keep a register in the form prescribed in Rule VIII Infra in which all affidavits shall be entered. A written receipt for the amount paid shall be given by the Commissioner to the deponent. The receipt shall be in the printed form consisting of a foil and counter-foil, the foil being handed over to the person paying the money and the counter-foil being kept by the Commissioner for purpose of inspection. The Commissioner will be entitled for an additional fee from a deponent when he is required to attend the deponent's residence the amount of fee as prescribed in note 3 below sub-rule (3) of Rule 13 at page 80 Part III, Chapter XIII of the Patna High Court Rules. The aforementioned charges will be in addition to any stamp duty payable on an affidavit under the India Stamp Act, 1899, Schedule-1 Article IV.</p>	<p>24(v)“Such an Oath Commissioner may charge a remuneration of Rs.20.00 for each affidavit and shall keep a Register in the form prescribed in Rule 24(VIII), in which all affidavits shall be entered. A written receipt for the amount paid shall be given by the Commissioner to the deponent. The receipt shall be in the printed form consisting of a foil and counter-foil, the foil being handed over to the person paying the money and the counter-foil being kept by the Commissioner for purpose of inspection. However, when the Commissioner is required to attend the deponent's residence, he is authorized to charge Rs.100.00 for each affidavit from the deponent or such other charges, the Court may fix.</p> <p>The aforementioned charges will be in addition to a stamp duty payable on an affidavit under Indian Stamp Act, 1899, Schedule-1, Article-IV.</p>

By Order of the Court,
VINOD KUMAR SINHA,
Registrar General.

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